

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT III

Item No.117
IB-3054(ND)/2019

IN THE MATTER OF:

Vikas Jain & Ors.

Vs.

M/s Wave Megacity Centre Pvt. Ltd.

.... FINANCIAL CREDITOR

.....CORPORATE DEBTOR

SECTION

U/s 7 IBC code 2016

Order delivered on 16.07.2021

CORAM:

SHRI P.S.N. PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Adv. Mr. Dania Nayyar

For the Respondent

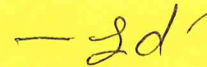
: Mr. Mansumyer Singh

ORDER

The Counsel for the Financial Creditor has submitted that he has filed the present petition in the present form in tune with amended Section 7 and sought leave of this Tribunal to withdraw the petition. The Relief is granted, the Petition is treated as withdrawn by the petitioners. Let the files be sent to Record-Room.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(P.S.N PRASAD)
MEMBER (JUDICIAL)